<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 371 OF 2017 IN APPEAL NO. 343 OF 2016 & IA NO. 752 OF 2016

Dated: 12th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Balarch Renewable Energy Pvt. Ltd.	Appellant(s)
Vs. Haryana Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Anand K.Ganesan Ms. Swapna Seshadri
Counsel for the Respondent(s)	:	Mr. Nishant Ahlawat for R.1
		Mr. Aditya Singh for R.2

<u>ORDER</u>

IA NO. 371 OF 2017

(Appl. for interim directions)

Learned counsel for the appellant/applicant seeks ten days time to file an affidavit. He may file the same on or before 21.07.2017 after serving copy on the other side. Thereafter, response to the said affidavit may be filed on or before 28.07.2017 after serving copy on the other side.

List the application on <u>02.08.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt